

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA No. 1226/2024

In the matter of:-

Parveen Kumar and others

....Applicants

Versus

State of Haryana and others

....Respondent

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Date: 15.05.2025

Place: Mahendergarh,



Through

**Rahul Khurana, Advocate
Mob No. 09811894060
rkhuranalegal@gmail.com**

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REPLY ON BEHALF OF RESPONDENT No. 4 &8

MOST RESPECTFULLY SHOWETH:

1. That present application has filed by the applicant alleging illegal felling of trees and illegal mining in land belonging to the village Panchayat, Mohanpur, Block Kanina, Mahendergarh.
2. That the present reply is being filed through Sh. Vijender Singh, IFS, Deputy Conservator of Forest Officer, Mahendergarh who is authorized and competent to file the same on behalf of answering respondents. Present reply is being filed pertaining to issue of felling of trees and in the issue of mining, separate reply is being filed by Mines & Geology Department.
3. That Govt. of Haryana issued notification No. S.O.121/PA.2/1900 /S4/97 dated 28 November 1997 under section 4 of the Act, 1900 prohibiting the following acts for a period of 15 years in the areas of Narnaul – All revenue estates of Narnaul Tehsil & Mahendergarh - All revenue estates of Mahendergarh Tehsil for giving effect to the purposes of the Act, 1900:-

“The cutting of trees or timber except Eucalyptus and Poplar or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bonafide domestic or agricultural purposes or for purpose of the right Solders in the land, provided that the owners of the land may sell

trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy."

A copy of Notification dated 28 November 1997 issued Under Section 4 of the Act, 1900 is enclosed herewith as **Annexure R/1**.

After expiry of the abovementioned notification, fresh Notification dated 04 January 2013 under Section 4 have been issued by the State Government. The said notification continued till date only for the area specified therein. A copy of Notification dated 04 January 2013 issued Under Section 4 of the Act, 1900 is enclosed herewith as **Annexure R/2**.

The land in question falls under the abovementioned areas specified Under Section 4 of the Act, 1900.

That any non-forest activity including felling of trees over the land having status of forest, requires prior permission under Forest Conservation Act, 1980. The land in question does not fall within the definition of 'forest' under any of the enactment.

4. That with reference to complaint of village Mohanpur, Block Kanina regarding illicit felling of trees from panchayat land of village Mohanpur, it is submitted that concerned officials from Forest Department visited the site and found that work was already executed by contractor and was done by Sh. Naveen Kumar (C/o Jasveer Singh Dahiya Contractor) S/o Sh Ranbeer Singh resident of Bidlan, Distt Sonipat.

5. That during enquiry, Sarpanch gave certain documents which are annexed as **Annexure-R/3**.

6. That for the illegal felling of trees, Forest Offence Report No. 096/0604 dated 03-08-2024 against Naveen Kumar (C/o Jasveer Singh Dahiya Contractor) S/o Sh. Ranbeer Singh R/oBidlan, Dist. Sonipat has been issued. A prosecution case no. COMA/05/2025 against Forest Offence Report No. 096/0604 dated 03-08-2024 has been submitted in civil court Kanina (Copy enclosed as **Annexure-R/4**)

In view of the facts and circumstances mentioned herein above by which the department has taken action as per rules against the offender. Present OA is not maintainable and sustainable qua the answering respondents and same is liable to be dismissed qua answering respondents.


Deputy Conservator of Forest,
Mahendergarh,

Place : Mahendergarh

Date: 15.05.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

Original Application No. 1226/2024

In the matter of:-

Parveen Kumar and others

....Applicants

Versus

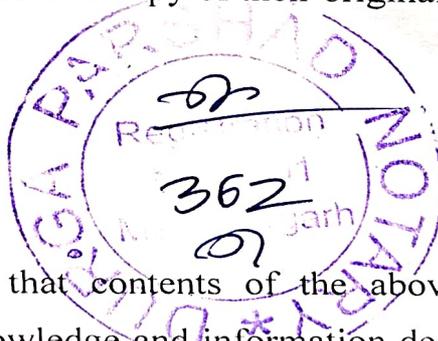
State of Haryana and others

....Respondents

AFFIDAVIT

I, Vijender Singh, IFS, Deputy Conservator of Forest, Mahendergarh, District Mahendergarh, do hereby solemnly affirm and declare as under:-

1. That deponent is well conversant with the facts of the above case and is also competent to swear this affidavit in the aforesaid official capacity.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.




Deponent

Verification:-

Verified that contents of the above affidavit are true and correct as per my knowledge and information derived from official record. No part of it is false and nothing have been concealed there from.

 15/5/25 
ATTESTED
D.P. SHARMA Advocate
Notary Public (Govt. of India)
Mahendergarh - 123029

Deponent

ANNEXURE - R/L

HARYANA GOVT. GAZ. (EXTRA), NOV. 28, 1997
(AGAIN .7.1919 SAKA)
[Authorised English Translation]
HARYANA GOVERNMENT
FOREST DEPARTMENT
ORDER

Dated 28, November, 1997

No. S.O. 121/P.A. 2 / 1900 /S.4/97:- Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab land preservation Act, 1990.

Now therefore, in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, Forest Department order No. S.O. 130/P.A./2/1900/S. 4/1995, Dated the 16th November, 1995, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the official Gazette, in the area more particularly specified in the schedule given below, which has been notified under section 3 of the said Act, - vide Haryana Government, Forest Department, Notification No. S.O.113/P.A. 2/1900/S.3/97, date the 17th November, 1997.

a) The cutting of trees or timber except eucalyptus and poplar or the collection or removed or subjection to any manufacturing process of any forest produce other than flower, fruit and honey, save for bonafide.

domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. In notified are of Panchkula District, Ambala District and Yamuna Nagar District of the State of Haryana, Specified in the below mentioned schedule, Khair trees (acacia Cotechu) shall be purchased solely by Haryana Forest Development Corporation limited at the prices fixed by the Board of Directors of the Haryana Forest Development Corporation Limited.

SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Area lying on North side of mettaled & unmetalled road connecting Chandigarh , Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachrauli, Dadupur, and reaching Jamuna river near Villages Nathanpur and Lakur.
Ambala	Naraingarh,	
Y/Nagar	Jagadhri	
Faridabad	Ballabgarh	Area lying on western side of Delhi-Ballabgarh road and northern side of Ballabgarh-Sohna road.
Gurgaon	Nuh	Areas lying on western side of Delhi-Alwar road.
	Ferozpur Jhirka	All revenue estates of Ferozpur Jhirka Tehsil.
	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohna Tehsil.
	Pataudi	All revenue estates of Pataudi Tehsil.
Mohindergarh	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
	Kosli	All revenue estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.
	Bhiwani	
	Loharu	

S. K. MAHESHWARI,
Commissioner and Secretary to
Government, Haryana, Forest Department

[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- (a) The cutting of trees or timber except Eucalytus, Poplar, Bakain, Bamboo, Tut, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

SCHEDULE

District	Tehsil	Village
1	2	3
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
	Panchkula	
Ambala	Naraingarh	
Yamuna Nagar	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh Ferozepur Jhirka	Areas lying on western side of Delhi-Alwar road. All Revenue Estates of Ferozepur Jhirka Tehsil.
Gurgaon	Gurgaon Sohna Pataudi	All Revenue Estates of Gurgaon Tehsil. All Revenue Estates of Sohna Tehsil. All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul Mohindergarh	All Revenue Estates of Narnaul Tehsil. All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari Bawal Kosli	All Revenue Estates of Rewari Tehsil. All Revenue Estates of Bawal Tehsil. All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.

KRISHNA MOHAN,
Additional Chief Secretary to Government Haryana,
Forest Department.

1167
 27-1-2023
 सामूहिक ध्यानहस्तिका
 27-1-2023
 राजस्थान सरकार



उपरोक्त दिनांक से हम दिनांक 27-7-24 को जीतराज मादव सायब गण
 पंचायत मोहनपुर के साथ करिदार के लिए अपने गांव मोहनपुर के
 कांस्टेबल के लिए खाली हुए थे। और दिनांक 2-8-24 को महाश्रीकरात्री
 ताले में सुबह वापस आगे थे। दिनांक 27-7-24 से 2-8-24 तक
 करिदार जाने से लेकर गांव वापसी तक सरपंच जीतराज टगारे साथ कांस्टेबल
 में शामिल था उपरोक्त ध्यानहस्तिका से व गुरुद्वय है तथा किना किसी अर्थ व
 दवाब के लिए जा रहे हैं।

- नाम
- 1) मानस पुत्र भाईपाल सिंह गांव मोहनपुर
 - 2) इन्द्र पुत्र अशोक सिंह गांव मोहनपुर
 - 3) विष्णु पुत्र समीर गांव मोहनपुर
 - 4) शंकर पुत्र गणेश सिंह गांव मोहनपुर
 - 5) निरंजन पुत्र दुर्गा सिंह गांव मोहनपुर
 - 6) अक्षय पुत्र अरुण सिंह गांव मोहनपुर
 - 7) देवेंद्र पुत्र समीर गांव मोहनपुर
 - 8) गणेश पुत्र सुभाष गांव मोहनपुर
 - 9) आर्जुन पुत्र दलीप गांव मोहनपुर
 - 10) संजय पुत्र अक्षय गांव मोहनपुर
 - 11) संजय पुत्र अशोक सिंह गांव मोहनपुर
 - 12) पुनीत पुत्र कंचन सिंह गांव मोहनपुर

- दस्तावेज
- सविन 8053372286
 - Ravinder 9295843518
 - Vishnu 8278 983414
 - Beepal 9588104289
 - Nitin Yadav 9485709764
 - AMR 9671801378
 - Devender 8278573953
 - AJIT 9306130354
 - संजय 818987614
 - Ankit Yadav 7015664741
 - Puneet 9813285698



ATTESTED

NOTARY PUBLIC

श्रीमान् सरपंच ग्राम पंचायत मौदनपुर ब्लॉक - कृ-11
 यह ध्यान रखता हूँ कि ग्राम पंचायत मौदनपुर के
 जनसुधारक आर्थिक-सामाजिक उपग्रंथ, कृ-11 का पत्र
 क्रमांक 646 दिनांक 25/07/2024 प्राप्त हुआ। जिसमें
 ग्राम मौदनपुर व उसके आस-पास के गाँवों में पीने
 के पानी की समस्या के लिए 2 एकड़ ग्राम पंचायत
 की जमीन निशुल्क देने का प्रस्ताव कोषालय में
 रखा गया। इस बारे में विचार करने
 के लिए ग्राम पंचायत मौदनपुर की बैठक मॉडल
 में बुलाई गई। व जनसुधारक विभाग के
 अधिकारी स्टेशन बसाने हेतु निशुल्क 2 एकड़ जमीन
 देने की पंचायत स्तर पर प्रस्ताव विचार किया गया।

सभी पंचायत स्तरों ने इसे उचित माना। अतः
 ग्राम पंचायत द्वारा 2 एकड़ जमीन खेत नं 187
 खेती नं 318 किला नं 3 व 8 विभाग की निशुल्क
 देने व किला नं 7 से 25 हेक्टर का शहर का
 प्रस्ताव किया गया। प्रस्ताव करने उपरान्त में कागज
 लेने हरिकार चला गया। और यदि वे जनसुधारक
 विभाग द्वारा ही गई भूमि में कार्य चालू करवा
 दिया गया इस बारे में मुझे कोई जानकारी नहीं
 थी। मैं अपनी धमनी के साथ निरंतर पत्र
 जनसुधारक विभाग के पत्र व पत्र ग्राम पंचायत
 मौदनपुर के प्रस्ताव संलग्न रहे रहा हूँ।

सरपंच
 ग्राम पंचायत, मौदनपुर
 जनसुधारक विभाग

आज दिनांक

आज दिनांक 27-1-2025 को मैं जिलाधिकारी द्वारा हरपंच ग्राम
 पंचायत मोहनपुर स्थित करती हूँ कि जो अज्ञ कि कर्मी-
 के अन्तर्गत वाटर वर्कस का निर्माण किया जाता था जिसका
 प्रस्ताव मंजूर दिनांक 27-7-2024 को अर्ज पराबल
 दल में दे दिया था, निपटारा 34 रोड नाम
 है एम्बार्किंग सभी N.O.C लेने का कार्य पहिले
 दल में निर्माण को बनना था। इसके पर-पार दिनांक
 27.7.2024 को मैं अर्ज ग्राम वाणिज्य के साथ काउन्सिल
 में के लिए एरिबुट बनाया गया था तथा 2-8-2024
 को मैं वापिस आया था, आने के पर-पार मैंने
 दल निर्माण को सभी दस्तावेज दे दिए थे। इसके
 मेरी कोई दोष एवं निरक्षरता नहीं है। अतः आपसे
 अनुरोध है कि सभी दायित्वों के दिनांक अर्ज व दल
 आपसे और हटा दो।

Jatram
 हरपंच ग्राम पंचायत
 मोहनपुर
 27.1.2025

4थ ग्राम पंचायत मोहनपुर

खण्ड कनीना, जिला महेन्द्रगढ़

श्रीमान जीतराम

8/6

मो. 8950012747

ताव न०

दिनांक 3-8-2024

श्रीमान जीतराम जी ग्राम पंचायत मोहनपुर द्वारा भेरे विशुद्ध अवस्था में सिद्धी पत्र कि रिहापत्र पर लपटरी करण दिनांक 25-7-24 है कि मैंने उक्त जागीर जनेलवालय आदिपानिठ उपमण्डल कनीना के पत्र क्रमांक 646 दिनांक 25-7-24 के अनुसार प्रतीग एडेशन बनाने के लिए गांव में प कि सुचारु रूप से चल रहा है कि उक्त जागीर का ग्राम पंचायत मोहनपुर द्वारा प्रतीग दिनांक 26-7-24 को पाठ के उक्त जागीर को जनेलवालय विभाग मण्डल अडेली उपमण्डल कनीना को निशुल्क दे दी गई। उक्त की उक्त जागीर ले उठाई गई सिद्धी का ग्राम पंचायत मोहनपुर ले कोई लाभ न्य ना है। अतः भेरे विशुद्ध शिकापत्र को एकदम वापस किया जाई।

- संलग्न
- ① जनस्वास्थ्य अभियांत्रिकी कमीशन पत्र क्रमांक - 646 की प्रति दिनांक - 25-7-24
 - ② प्रस्ताव ग्राम पंचायत मोहनपुर दिनांक - 26-7-24 की प्रति

Jeteram
सरपंच
ग्राम पंचायत, मोहनपुर
खण्ड कनीना (म/गढ़)

किताब कारवाई पंचायत मोहनपुर ब्लॉक कनीना जिला मधुबनी

फार्म नं० 2

1 तिथि	2 उपस्थित पंथों को नाम	3 कार्य जो किया गया
		<p>मोहनपुर ब्लाक कारवाई पंचायत के द्वारा 25/11/2015 को की गई कारवाई में उपस्थित पंथों के नाम हैं - 1. श्री 187 29 मीटर का 3/8 अंश का 358 अंश का श्री 187 अंश का 358 अंश का 25 अंश का 358 अंश का श्री 187 अंश का 358 अंश का 25 अंश का 358 अंश का श्री 187 अंश का 358 अंश का 25 अंश का 358 अंश का श्री 187 अंश का 358 अंश का 25 अंश का 358 अंश</p> <p style="text-align: right;">Jetham सरपंच ग्राम पंचायत, मोहनपुर ब्लॉक कनीना (म/गढ़)</p> <p style="text-align: left;">Deyal Aarti Beema</p>

कारवाई पंचायत कार्यालय ब्लाक कार्यालय जिला भा. 16

2 उपस्थित पंचों के नाम

3 कार्य की विषय नाम

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उपरोक्त विषय, 20/7/14 को जो
पंचायत कार्यालय कि कार्यालय
को लेकर कार्यवाही की जा रही है कि
नगर में जो कार्यवाही पाविलियम
में सुचारु में। जिसमें जिसकी
कार्यवाही कि सुचारु में जा रही है
कि कार्यालय में कार्यवाही जा रही है
जा रही है।

प्रस्ताव क्र०

कार्यालय को लेकर कार्यवाही
में कार्यवाही 20/7/14 को कि उपरोक्त
कार्यालय में कार्यवाही कि कार्य
जा रहा है कि कार्यवाही 646 विभाग
20/7/14 पाविलियम में कि कार्य
विभाग जा रहा है कि कार्यवाही
में कार्यवाही कि कार्यवाही जा रहा है
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Book No 0604

वन अपराध रिपोर्ट
वन विभाग, हरियाणा सरकार

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अपराध का विवरण	नाम नवीन कुमार	पिता का नाम श्री श्यामजी सिंह	उप पुष्प	जाति पुष्प	पिता का पता P.O. ... Dist - ... Pin - 131422
जन्म वन उपज का विवरण	प्रजाति	किसम/साइज	संख्या	मूल्य	मुआयजा नं.
जन्म की कला का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
आजार/रुंधिया					
अन्य, यदि कोई हो					
सहों का विवरण को	नजदी-नक्शा जी०पी०एस० रीडिंग	संलग्न किया है/तैयार नहीं किया गया	यदि हाँ तो पृष्ठ संख्या		
	मपित	संलग्न/तैयार नहीं किया गया			
	फोटो/डाफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी				

R.O.A.C.

मुखवीर/ शिकायतकर्ता/ गवाह के हस्ताक्षर/अंगुठे का निशान

Naveen

आरोपी का हस्ताक्षर/अंगुठे का निशान

नाम

पता

पिन

दिनांक

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Case Details

Case Type	Filing Number	Filing Date	Registration Number	Registration Date	CNR Number
COMA - COMPLAINT ACT	SS-2025	31-01-2025	5/2025	31-01-2025	HRNRB10000582025

Case Status

First Hearing Date	Next Hearing Date	Case Status	Stage of Case	Court Number and Judge
21-January-2025	31-January-2025	Pending	Appearance	2-Judicial Magistrate - 1st Class

Petitioner and Advocate

1) DFO Mahendergar
Advocate - S P GOTHMALL

Respondent and Advocate

1) Naveen Kumar

Acts

Under Act(s)

Under Section(s)